

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:3217
ANSWERED ON:30.08.2012
UTILISATION OF MPLAD FUND
Gavit Shri Manikrao Hodlya

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the details of funds spent by each MP from the sanctioned fund under MPLAD scheme during the last three years;
- (b) whether the Government audits the MPLAD projects in the country;
- (c) if so, the details thereof;
- (d) whether the Government is aware that many MPs have not used the sanctioned MPLAD fund; and
- (e) if so, the reasons therefor?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE), IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF THE STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

- (a) The details of utilization of MPLADS fund of each MP as reported by the District Authorities during last three years, are placed at Annexure.
- (b)&(c) As per the MPLADS guidelines, MPLADS accounts are required to be audited by the Chartered Accountants or the Local Fund Auditors or any Statutory Auditors as per the State/UT Government procedure. Funds are released by the Government on receipt of the requisite documents including the Audit Certificates, as stipulated in the guidelines.
- (d)&(e) The funds under the MPLAD Scheme are non-lapsable. As such, funds left unutilized by any MP, are passed on to the successor MP/constituency as per procedure laid down in the MPLADS guidelines.